

At the following places plans for the provision of quarters are under consideration for sanction during this year—

<i>Name of Place</i>	<i>No of quarters</i>
1 Vishakhapatnam	8
2 Vijayawada	86
3. Ongole	2
4 Jagzayyapeta	2
5 Sulerpeta	2
6 Fluru	1
7 Guntakal	8
3 Gudivada	1

Telegraph Offices in Andhra

1216. **Shri M V Krishna Rao** Will the Minister of Transport and Communications be pleased to state the names of places where telegraph facilities are proposed to be provided in Andhra Pradesh during 1959-60?

The Minister of Transport and Communications (Shri S K. Patil): A statement is laid on the Table [See Appendix II, annexure No 115]

Wireless Stations for Laccadive Islands

1217. **Shri Nallakoya**. Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No 2196 on the 20th March, 1959 and state

(a) the present position in regard to the installation of wireless stations in the Laccadive Islands of Androth, Kaverathi and Amindivi, and

(b) how long it will take to complete the work?

The Minister of Transport and Communications (Shri S. K. Patil): (a) and (b) The decision has been taken to open wireless stations at Androth, Kaverathi and Amindivi. Estimates have been sanctioned and equipment required for installation obtained. Action is also being taken to call for volunteers for manning these stations. It is expected to open the stations by the end of the year

(c) Does not arise

Poultry Development in Andhra

1218. **Shri M. V. Krishna Rao**: Will the Minister of Food and Agriculture be pleased to state the amount given to Andhra Pradesh during 1959-60 so far for poultry development?

The Minister of Food and Agriculture (Shri A. P. Jain): Central assistance amounting to Rs 11.49 lakhs has been approved for allotment to Andhra Pradesh in 1959-60 for development of Animal Husbandry including sheep, wool and poultry development. This amount includes provision for the establishment of poultry extension-cum-development centres under the Second Five Year Plan. The exact amount to be allotted for the purpose has been left to the discretion of the State Government.

Recognition of Unions

1219 **Shri Ram Krishan Gupta** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No 1307 on the 4th March, 1959 and state the nature of the decision taken for the implementation of decisions of the 15th and 16th Sessions of the Indian Labour Conference held in July, 1957 and May, 1958 regarding recognition of Unions?

The Deputy Minister of Railways (Shri Shahnawaz Khan): The criteria for recognition of Unions as approved by the 16th session of the Indian Labour Conference are not being adopted. The procedure that is already in force on the Railways for recognition of trade unions is working smoothly.

Ribbon Development alongside National Highways

1220 { **Shri Subodh Hansda**:
Shri S. C. Samanta:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the views of the State Governments for proposed legislation for restriction of Ribbon Development

alongside the National Highways have been received; and

(b) if so, the views of the State Governments?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). The Governments of Bombay, Mysore, Rajasthan and Uttar Pradesh and the Administrations of Delhi, Himachal Pradesh and Manipur have accepted the draft proposals. The Rajasthan State Assembly has passed a resolution empowering Parliament to enact the proposed legislation. The Governments of Bombay, Mysore, and Uttar Pradesh are taking steps to get the necessary resolutions passed by the State Legislatures. The views of the remaining State Governments are awaited.

Central Health Service

1221. Shri D. C. Sharma: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No 1578 on the 9th March, 1959, and state the further progress made in the constitution of the Central Health Service?

The Minister of Health (Shri Kar-markar): The Central Health Service Rules, 1959, were published on the 1st June, 1959 and the Service has been constituted with effect from that date.

N.E.S. and C.D. Blocks in Punjab

1222. { Shri D. C. Sharma:
Shri Daljit Singh:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether it is a fact that the programme of N.E.S. Blocks and the C.D. Blocks in Punjab has been upset due to the reduction of allocation by the Government of India;

(b) what is the amount of allocation applied for 1959-60 by the Government of Punjab; and

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(c) what is the amount of allocation sanctioned for the same period?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) No. The annual plan allocation to Punjab was made by the Planning Commission after discussion with the State Government's representatives.

(b) Rs. 253 00 lakhs.

(c) Rs. 196.81 lakhs.

Loan from Canada

1223. Shri D. C. Sharma: Will the Minister of Food and Agriculture be pleased to state:

(a) the total amount of assistance authorised during the years 1957, 1958 and 1959 so far by Canada for India as grant and loan for the purchase of wheat;

(b) the total amount of assistance received so far as loan and grant, and

(c) the total amount of assistance to be received as loan and grant during the remaining period of the Second Five Year Plan?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) 65 million Canadian dollars

(b) 58 million Canadian dollars

(c) 7 million Canadian dollars, so far as is known at present

Model Town Planning Legislation

1224. { Shri D. C. Sharma:
Shri Ram Krishan Gupta:
Shri A. M. Tariq:

Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No 1224 on the 4th March, 1959, and state the further progress made in the finalisation of 'Model Town Planning' legislation?

The Minister of Health (Shri Kar-markar): The proposed conference of representatives of State Governments has not been held so far. No progress has since been made in this regard.